
(2024) 02 RAJ CK 0120
In the Rajasthan High Court
Case No : Civil Writ Petition No. 5372 Of 2022

Shakti Singh Chouhan

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 23-02-2024

Acts Referred:

Citation : (2024) 02 RAJ CK 0120

Hon'ble Judges : Dinesh Mehta, J

Bench : Single Bench

Advocate : Narendra Singh Rajpurohit, Rajesh Parihar

Final Decision : Disposed Of

Judgement

Dinesh Mehta, J

1. Mr. Rajpurohit, learned counsel for the petitioner submitted that during the pendency of the writ petition, the Municipal Board, Rani, District Pali in its meeting held on 13.07.2023 has recommended petitioner's case for consideration of promotion.

2. Learned counsel submitted that a communication for consideration of petitioner's case for promotion has been issued on 14.08.2023, but the meeting of Departmental Promotion Committee (DPC) to consider petitioner's candidature has not been convened and petitioner's case for promotion has not been considered.

3. In view of the fact that petitioner's case has been sent by the respondent – Board vide communication dated 14.08.2023, the writ petition is disposed of with a direction to the competent authority/Departmental Promotion Committee concerned to consider petitioner's case expeditiously, preferably within a period of three months from today.

4. The writ petition so also stay application stand disposed of accordingly.